

[Translation]

Kidney Transplantation

2313. SHRI THAWAR CHAND GEHLOT : Will the PRIME MINISTER be pleased to state:

(a) whether the Government have received complaints regarding illegal trade of kidney transplantation and violation of rules prescribed there for during 1995-96, 1996-97 and 1997-98;

(b) if so, the number of complaints received upto June, 1997, state-wise;

(c) the action taken by the Government on these complaints till now;

(d) whether the Government propose to take steps to prevent the illegal trade of kidney transplantation; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) During 1995-96, various States had reported cases of illicit trade in human organs where arrests had either been made or where cases were at various stages of investigation. The cases reported related mainly to the NCT of Delhi, and the States of Karnataka, Maharashtra, Tamil Nadu and residents of West Bengal, but being police cases the details were restricted to the arrests made only.

(b) to (e) The State Governments have been asked to furnish up-to-date information on the implementation of the Transplantation of Human Organs Act, the complaints received, including the arrests made. In order to see that the monitoring of the implementation of the Act is taken up in earnest, the matter had been discussed with selected Members of Parliament, who have been given the details of progress in adoption of the Act, State-wise. At present, all States except the following have adopted the Act, viz. Arunachal Pradesh, Bihar, Jammu & Kashmir, Manipur, Mizoram, Orissa, Tripura, and Uttar Pradesh.

HUDCO Assistance

[English]

2314. SHRI GORDHANBHAI JAVIA :
SHRI SAMIK LAHIRI :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the total funds provided by the Housing and

Urban Development Corporation to the states during the last three years, State-wise;

(b) the criteria adopted by HUDCO to provide assistance to the States;

(c) whether the Gujarat State Housing Federation has submitted any proposal to HUDCO for financial assistance; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) and (b) HUDCO makes annual State-wise allocation of loans for housing projects on the basis of area and population of the concerned States. Since 1995-96, HUDCO has started making 50% of its loan allocations on the above basis and balance 50% is allocated on the basis of demands received from implementing agencies. No such prior allocation is made for urban infrastructure projects which are sanctioned by HUDCO on merits subject to availability of funds.

State-wise details of loan sanctioned by HUDCO during the last three years i.e. 1994-95 to 1996-97 is given in the enclosed Statement.

(c) No such scheme has been received in HUDCO.

(d) Does not arise.

Statement

State-wise Loans Sanctioned by HUDCO during 1994-95 to 1996-97

S.No.	States	Loan Sanctioned (Rs. in crores)		
		1994-95	1995-96	1996-97
1	2	3	4	5
1.	Andhra Pradesh	97.05	186.11	503.79
2.	Arunachal Pradesh	0.00	0.00	-
3.	Assam	41.27	50.02	73.74
4.	Bihar	24.51	42.31	51.09
5.	Gujarat	78.54	83.85	86.53
6.	Goa	9.00	0.72	11.35
7.	Haryana	34.27	60.68	17.45
8.	Himachal Pradesh	6.06	35.68	26.06
9.	Jammu & Kashmir	16.49	19.64	3.69
10.	Karnataka	432.18	140.14	263.54
11.	Kerala	249.70	209.04	241.42

1	2	3	4	5
12.	Madhya Pradesh	71.78	75.91	82.46
13.	Maharashtra	73.90	75.63	71.61
14.	Manipur	6.06	5.77	39.65
15.	Meghalaya	14.31	0.94	8.07
16.	Mizoram	0.00	5.26	5.72
17.	Nagaland	5.77	0.00	5.89
18.	Orissa	40.29	20.77	33.90
19.	Punjab	76.63	54.58	43.60
20.	Rajasthan	111.09	206.04	126.06
21.	Sikkim	9.50	6.50	7.14
22.	Tamil Nadu	235.09	332.72	371.53
23.	Tripura	4.63	0.73	0.09
24.	Uttar Pradesh	77.64	150.63	183.32
25.	West Bengal	42.78	96.75	135.29
26.	A & N Islands	0.99	1.49	-
27.	Chandigarh	0.00	0.00	-
28.	D & N Haveli	0.00	0.00	-
29.	Daman & Diu	0.00	0.00	-
30.	Delhi	3.70	105.00	77.60
31.	Lakshdweep	0.00	0.00	-
32.	Pondicherry	0.00	0.00	-
Total		1763.24	1966.91	1470.59

Parliamentary Goodwill Delegation

2315. SHRIMATI KRISHNA BOSE : Will the PRIME MINISTER be pleased to state:

(a) whether the Ministry has considered the exchange of Parliamentary goodwill delegations as part of the process of normalization of Indo-Pakistan relations;

(b) if so, at what stage can these goodwill visits take place; and

(c) if not, the manner in which the Ministry proposes to involve elected representatives of the people in the normalization process?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI KAMLA SINHA) : (a) and (b) : Government are committed to improving relations with Pakistan and are pursuing a policy of encouraging interaction at various levels between the two countries.

Government look forward to receiving a Parliamentary delegation from Pakistan for which an invitation had been extended. Government would continue their efforts to promote interaction between the two countries.

(c) Does not arise.

[English]

Fund for Poverty Alleviation

2316. SHRI G. VENKAT SWAMY : Will the PRIME MINISTER be pleased to state:

(a) the details of funds allocated to the States of Andhra Pradesh, Assam and West Bengal for implementation of Centrally Sponsored Scheme for poverty alleviation during the last two years alongwith the amount spent on each schemes by these States;

(b) whether huge funds allocated and released for these schemes in Assam and West Bengal were actually spent for other purposes;

(c) if so, the details thereof alongwith the reasons therefor; and

(d) the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRIMATI RATNAMALA D. SAVANOOR) : (a) The major Centrally Sponsored Rural Poverty Alleviation Programmes being implemented in the States of Andhra Pradesh, Assam and West Bengal are Integrated Rural Development Programme (IRDP), Jawahar Rozgar Yojana (JRY), Employment Assurance Scheme (EAS). The total allocation and expenditure incurred under these programmes during the last two years in the States of Andhra Pradesh, Assam and West Bengal are given in the attached Statements I to III

(b) to (d): The Comptroller & Auditor General's Report No. 2 of 1995 on Jawahar Rozgar Yojana (JRY) and Report No. 3 of 1997 on Employment Assurance Scheme (EAS), interalia have pointed out diversion of funds for other purposes in West Bengal (JRY - 1341.13 lakhs and EAS - 429.63 lakhs). No diversion of Funds has been reported in Assam.

The C & AG Report No. 2 of 1995 on JRY and No. 3 of 1997 on EAS has been selected by the Public Accounts Committee of Parliament for detailed examination. The Public Accounts Committee has already visited West Bengal.